

30/600  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

10

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 168/95

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*Kahlon*  
6.2.18

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

ORIGINAL APPLN.NO.	168	OF 1995
TRANSFER APPLN.NO.		OF 1995
CONT EMPT APPLN.NO.		OF 1995 (IN NO. )
REVIEW APPLN.NO.		OF 1995 (IN NO. )
MISC. PETITION NO.		OF 1995 (IN NO. )

..... *Prakashendrapit Borah* APPLICANT(S)  
& ORS

-vs-

..... *U.O.J. Taw*..... RESPONDENT(S)

For the Applicant(s) - ... Mr. B.K. Sharma  
Mr. K. Bhattacharya  
Mr. S. Borah  
Mr.

For the Respondent(s) Mr. A.K. Choudhury,  
Addl. C.G.S.C.

OFFICE NOTE	DATE	ORDER
This application is in form and within time. C. F. of Rs. 50/- Presented vide P.C.B.D. No. 527215 Dated ... 26-8-95 <i>Abmish</i> <i>31/8/95</i> <i>Regd by</i> <i>P.C.</i>	4.9.95	<p>Mr B.K.Sharma for the applicants. Mr A.K.Choudhury,Addl.C.G.S.C for the respondents, on notice.</p> <p>Leave to file single O.A. granted.</p> <p>The applicants feel aggrieved by the decision of the respondents to recover the amount paid to them for the period from 1.4.93 to 31.5.95 towards SCA(R.L). That step was taken pending clarification from the Ministry of Defence. The question needs consideration.</p> <p>O.A. admitted. 8 weeks for written statement. Pending further orders the operation of the orders contained in letters dated 26.7.95 and 31.7.95 is hereby stayed with liberty to the respondents to apply for vacating the order or its modification as and when advised.</p> <p>Adjourned to 13.11.1995 for orders.</p>

Requisites are  
and issued  
v. no. 4025-27 of 1995

*6*  
Member

*W.C.*  
Vice-Chairman

*13/10/95*  
Order 10.1.76 - 1995

(contd. to Page No. 2)

✓ OA/TAT/CP/RA/MP No. 168 of 1995

DATE

ORDER

OFFICE NOTE

Vehicle Seized  
on Reg No. 2 & 3.

B/1

w/ statement for not  
being fit.

B/1

10.1.96

To be listed for  
auction on 19.2.96

~~By order  
B/1~~

16.2.96

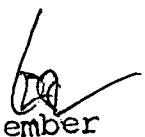
V/S on behalf  
of Regt 1, 2, 3 & 4  
for fit.

B/1

O.A.No. .... 168/95 3

19-2-96

Mr. S. Sharma for the applicant  
Mr. A. K. Choudhury, Addl. C.G.S.C. for  
the respondents. To be listed for  
hearing on 25-4-96.

  
Member

  
Vice-Chairman

1m

(1)

O.A.No. 168/95

25.4.96

Mr A.K. Choudhury, learned Addl.  
C.G.S.C. is present.

Mr S. Sarma is present for Mr B.K.  
Sharma, learned counsel for the applicant.

Written statement has been filed.  
O.A. ready for hearing.

List for hearing on 7.6.96.

6/6  
Member

nkm

(5)

O.A. No. 168/95

7.6.96

Mr. K. Bhattacharjee for the applicants.

Mr. A.K. Choudhury, Addl. C.G.S.C. for the respondents.

1) Service ready on  
Replies no: 2 & 3  
2) W/ statement - by 30th June  
3) 24/6

Hearing adjourned to 25.6.96.

Member (J)

60  
Member (A)

trd

25-6-96

Learned counsel Mr. B.K. Sharma for the applicant. Learned Addl. C.G.S.C. Mr. A.K. Choudhury for the respondents.

List for hearing on 5-7-96 before Single Bench.

pg

60  
Member

(6)

O.A.No. 168/95

6

5.7.96

Mr K.Bhattacharjee for the applicant.

Mr A.K.Choudhury,Addl.C.G.S.C for the  
respondents.

Submission  
Arguments of both the counsel heard  
and concluded. Judgment reserved.

6  
Member

pg

1

## OFFICE NOTES

## DATE

## COURT'S ORDER

12.7.96 Mr.A.K.Choudhury, learned Addl.C.G.S.C. present and informs that Mr. K.Bhattacharjee has some personal difficulties today and requests for listing the matter in next week.

List on 17.7.96 for hearing ('For being spoken to').

6  
Member

trd

~~Learned~~ learned counsel Mr K.S. Bhattacharjee for the applicants and learned Addl. C.G.S.C., Mr A.K. Choudhury for the respondents.

In the course of submission during the hearing of this O.A. learned counsel Mr Bhattacharjee appearing for the applicants in the O.A. had placed reliance among others on the following orders of the Guwahati Bench of the Central Administrative Tribunal in support of his contention that Special Compensatory (Remote Locality) Allowance is admissible simultaneously with the Field Service Concession to the civilian employees working under the Military Engineering Service:

- 1) Order dated 29.3.1994 in O.A.No.48(G)/89 - D.B. Sonar and others -vs- Union of India.
- 2) Order dated 30.8.1994 in O.A.No.174/93 - Satish Ch Omar -vs- Union of India.

After the hearing was over it was noticed that the order dated 25.4.1996 passed by the Hon'ble Supreme Court in SLP (CC No.1821) (in Union of India and others -vs- D.B. Sonar and others) arising from order dated 17.11.1995 of Guwahati Bench in R.A.No.3/95 in O.A.No.48(G)/89 had been received. This order could not be discussed during the course of hearing. Hence in order to give opportunity to the both the sides the O.A. has been placed for being spoken to.

17.7.96

Learned counsel Mr K.S. Bhattacharjee for the applicants and learned Addl. C.G.S.C., Mr A.K. Choudhury for the respondents.

In the course of submission during the hearing of this O.A., learned counsel Mr Bhattacharjee appearing for the applicants in the O.A. had placed reliance among others on the following orders of the Guwahati Bench of the Central Administrative Tribunal in support of his contention that Special Compensatory (Remote Locality) Allowance is admissible simultaneously with the Field Service Concession to the civilian employees working under the Military Engineering Service:

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- 2) Order dated 30.8.1994 in O.A.No.174/93 - Satish Ch Omar -vs- Union of India.

After the hearing was over it was noticed that the order dated 25.4.1996 passed by the Hon'ble Supreme Court in SLP (CC No.1821) (in Union of India and others -vs- D.B. Sonar and others) arising from order dated 17.11.1995 of Guwahati Bench in R.A.No.3/95 in O.A.No.48(G)/89 had been received. This order could not be discussed during the course of hearing. Hence in order to give opportunity to the both the sides the O.A. has been placed for being spoken to.

After hearing the counsel for the parties it is ordered that the judgment in the O.A. already heard will be delivered after receipt of the final order from the Hon'ble Supreme Court in the above mentioned SLP, namely, Union of India and others -vs- D.B. Sonar and others.

Copy of the order may be furnished to the counsel for the parties.

6  
Member

nkm

O.A.No. 168/95

(9)

25.6.97

None present. List for hearing on 6.8.97.

60  
Member

W.P.S. Mrs. Gur (W), nkm

6.8.97. Adjudged to 20.8.97.

By order.

W.P.S. Mrs. Gur (W)

18 20.8.97

Heard Mr K.Bhattacharjee for the applicant and Mr A.K.Choudhury, learned Addl.C.G.S.C for the respondents.

Counsel of both sides have completed their submissions. Hearing concluded. Judgment reserved.

60  
Member

pg

10-9-97

Judgment and order pronounced. Application is disposed of in terms of the direction contained in the order. No order as to costs.

pg

60  
Member

order issued above

Particulars No.

3179 & 3184

dated 3/10/97

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :::: GUWAHATI-5.

O.A. NO. 168/95, 183/95, 184/95, 185/95, 186/95, 187/95  
~~188/95, 189/95, 190/95, 191/95, 192/95, 193/95, 194/95~~  
195/95, 196/95, 197/95.

DATE OF DECISION 10-9-1997.

Sri Tikendrajit Brahma & others.

(PETITIONER(S)

Sri K.Battacharjee.

ADVOCATE FOR THE  
PETITIONER (S)

VERSUS

Union of India & Ors.

RESPONDENT (S)

Sri A.K.Choudhury, Addl.C.G.S.C.

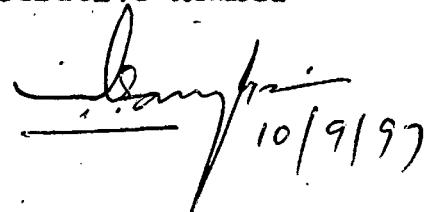
ADVOCATE FOR THE  
RESPONDENT (S)

THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ? **No**
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble **Administrative Member**

  
10/9/97

✓

**CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.**

Date of Order : This the 10th Day of September, 1997.

Shri G.L.Sanglyine, Administrative Member.

O.A.No. 168 of 1995.

Sri Tikendrajit Brahma & 23 others . . . Applicants  
- Versus -  
Union of India & Ors. . . . Respondents

O.A.No. 183 of 1995.

Sri Gangadhar Kalita & 18 others . . . Applicants  
- Versus -  
Union of India & Ors. . . . Respondents

O.A.No. 184 of 1995

Sri Baikuntha Das & 14 others . . . Applicants  
- Versus -  
Union of India & Ors. . . . Respondents

O.A.No. 185 of 1995.

Sri P.R.Rajak & 11 others . . . Applicants  
- Versus -  
Union of India & Ors. . . . Respondents.

O.A.No. 186 of 1995.

Sri K.K.Choudhury & 26 others . . . Applicants.  
- Versus -  
Union of India & Ors. . . . Respondents.

O.A.No. 187 of 1995.

Sri Tapeswar Singh & 16 others . . . Applicants  
- Versus -  
Union of India & Ors. . . . Respondents.

O.A.No. 188 of 1995.

Sri Prem Kumar Baishya & 23 others . . . Applicants  
- Versus -  
Union of India & Ors. . . . Respondents

O.A.No. 189 of 1995.

Sri Mahendra Kumar Das & 21 others . . . Applicants.  
- Versus -  
Union of India & Ors. . . . Respondents

O.A. No. 190 of 1995.

Sri Narendra Pandey & 27 others.

... . . . Applicants

- Vs -

1. Union of India

represented by the Secretary to  
the Govt. of India, Ministry of  
Defence (Engineer-in-chief Branch)  
Army Head Quarters, New Delhi.

2. The Chief Engineer

Eastern Command, Headquarter, Calcutta.

3. Garrison Engineer,

859 Engineer Works Section  
C/O 99 A.P.O.

4. Controller of Defence Accounts,  
Gauhati.

... . . . Respondents

O.A. No. 191 of 1995.

Sri Rajat Kanti Dey & 24 others

... . . . Applicants.

- Versus -

1. Union of India

2. The Chief Engineer,  
Eastern Command,  
H.Q. Calcutta.

3. Garrison Engineer,  
859 Engineer Works Section,  
C/o 99 A.P.O.

4. Controller of Defence Accounts,  
Gauhati.

... . . . Respondents.

O.A. No. 192 of 1995.

Sri Jugal Das & 24 others

... . . . Applicants

- Versus -

1. Union of India

2. The Chief Engineer,  
Eastern Command H.Q.  
Calcutta.

3. Garrison Engineer,  
859 Engineer Works Section  
C/o 99 A.P.O.

4. Controller of Defence Accounts,  
Gauhati.

... . . . Respondents

O.A. No. 193 of 1995.

Sri Ananda Ch. Sarma & 22 others

... . . . Applicants

- Versus -

1. Union of India

2. The Chief Engineer,  
Eastern Command, H.Q.  
Calcutta.

3. Garrison Engineer,  
859 Engineer Works Section  
C/o 99 A.P.O.

... . . . Respondents

O.A.No. 194 of 1995

Sri Anil Ch. Sarkar & 23 others. . . . Applicants.

- Versus -

1. Union of India

2. The Chief Engineer,  
Eastern Command H.Q.  
Calcutta.

3. Garrison Engineer,  
859 Engineer Works Section,  
C/O 99 A.P.O.

4. Controller of Defence Accounts  
Gauhati.

. . . Respondents.

O.A.No. 195 of 1995.

William Smith & 21 others

. . . Applicants.

- Versus -

1. Union of India

2. The Chief Engineer,  
Eastern Command H.Q.  
Calcutta.

3. Garrison Engineer,  
859 Engineer Works Section  
C/O 99 A.P.O.

4. Controller of Defence Accounts,  
Gauhati

. . . Respondents

O.A. No. 196 of 1995.

Sri Someswar Bhuyan & 24 others

. . . Applicants

- Versus -

1. Union of India

2. The Chief Engineer,  
Eastern Command H.Q.  
Calcutta.

3. Garrison Engineer,  
859 Engineer Works Section C/O 99 A.P.O.

4. Controller of Defence Accounts.  
Gauhati

O.A.No. 197 of 1995.

Sri C.K.Janardhar & 24 others

. . . Applicant

- Versus -

Union of India & Others

. . . Respondents

2. The Chief Engineer,  
Eastern Command H.Q., Calcutta.

3. Garrison Engineer,  
859 Engineer Works Section C/O 99 A.P.O.

4. Controller of Defence Accounts  
Gauhati.

. . . Respondents

Advocates for all the applicants : Sri B.K.Sharma &  
K.Bhattacharjee

Advocate for all the respondents : Sri A.K.Choudhury,  
Addl.C.G.S.C.

G.L.SANGLYINE, ADMINISTRATIVE MEMBER,

The applicants in the above mentioned 16 (sixteen) Original Applications are employees under the Military Engineering Service and posted in various places in the State of Arunachal Pradesh. Permission to submit combined applications had been granted. Facts and law involved in these applications are same and therefore, for the sake of convenience the Original Applications are disposed of by this common order.

2. The Special Compensatory (Remote Locality) Allowance was paid to the Defence Civilian employees posted in the NEWLY DEFINED FIELD AREAS and MODIFIED FIELD AREAS with effect from 1.4.1993 vide Ministry of Defence No.8/37269/AG/PS-3(a)/165/D (Pay/Services) dated 31.1.1995 as follows :

"i) Defence civilian employees serving in the newly defined field areas will continue to be extended the concession enumerated in Annexure 'C' to Govt letter No.A/02586/AG/PS 3(a)/97-5/D (Pay/Services) dt 25 Jan '64. Defence civilians employees serving in Newly Defined Field Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt letter No. AP 25762/AG/PS 3(a)/146-S/2/D(Pay/Services) dt 2nd March 1968.

ii) In addition to above, the Defence civilians employees serving in the newly defined Field Areas and Modified field areas will be entitled to payment of Special Compensatory (Remote Locality Allowance and other allowances as admissible to defence civilians as per the existing instructions issued by this Ministry from time to time."

The date of effect of the above order was substituted by corrigendum No.B/37269/AG/PS-3(a)/1862/D(Pay)/Services) dated 12.9.1995 as below :

"These orders will come into force w.e.f the date of issue of this letter

namely w.e.f. 31.1.95. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed of by Defence Civilians as part of Field Service Concessions from 1.4.93 to 31.1.95. Similarly, no payment on account of SDA/SCA/SCA(RL) will also be made from 1.4.93 to 30.1.95."

Further amendment had been made to the letter dated 31.1.1995 above vide Ministry of Defence letter No.B/37269/AG/PS-3(a)/7800D(Pay/Services) dated 17.4.1995 insofar as it relates to employees posted in the Newly Defined Field Areas and newly-defined Modified Field Areas as below :

"The Defence Civilian employees, serving in the newly defined modified Field areas, will continue to be entitled to the Special Compensatory (Remote Locality) Allowance and other allowance as admissible to defence Civilians, as hitherto, under - existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employees in the newly defined Field Areas, Special Compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service Concessions."

3. Heard Mr K.Bhattacharjee, learned counsel for the applicants in each Original Application and Mr A.K. Choudhury, learned Addl.C.G.S.C for the respondents. The applicants are Defence civilian employees posted in various places in Arunachal Pradesh and according to the respondents, the applicants were enjoying Field Service Concessions facilities (FSC for short), namely, Free Ration, Free Single accommodation etc. provided by the respondents. Therefore, in terms of the aforesaid letter dated 17.4.1995 they are not entitled to the payment of Special Compensatory (Remote Locality) Allowance, SCA, for short, in addition to FSC. Accordingly the amount of SCA(RL) paid for the period from 1.4.1993 to 31.1.1995 was not

admissible to them and was ordered to be recovered. Learned counsel Mr K.Bhattacharjee submitted that the contention of the respondents is not sustainable. In S.C. Omar vs. Garrison Engineer (1995) 30 ATC 763, the Tribunal had held that SCA<sup>(RL)</sup> is admissible in addition to FSC. In many other cases such as O.A.No.124 and 125 of 1995 etc. Defence civilian employees posted in Nagaland the Tribunal had allowed payment of SCA<sup>(RL)</sup>. Further, in Union of India & Others vs. B.Prasad, B.S.O and others, 1997 SCC (L&S) 1055, the Hon'ble Supreme Court had held that upto 17.4.1995 Special Duty Allowance and Field Area Special Compensatory (Remote Locality) Allowance are admissible together. Thus the applicants are entitled to payment of SCA<sup>(RL)</sup>.

4. The cause of action arose out of the order No.Pay/01 dated 26.7.1995 issued by CDA, Gwuhati, that is Controller of Defence Accounts, Gauhati and the order dated 31.7.95 issued by the Accounts Officer of the Area Accounts Office, Shillong. A tussle was going on between the administrative authorities of the respondents 1 to 3 in one hand and the Audit and Accounts authorities on the other over the question of payment of SCA<sup>(RL)</sup> alongwith FSC. The CDA, Gwuhati wrote in his No.Pay/01 dated 26.7.95 :

"In view of pending clarification regarding application of provisions of Min of Defence letter dt.31-1-95 and 17-4-95 payment on account of SCA(RL) for the period 1-4-93 onwards already made is irregular and unauthorised and requiring recovery in lumpsum from the ensuing pay bills without any consideration and intimated to this. AO Shillong has already been instructed to effect recovery in lump-sum.

As per Min of Def letter dated 13-1-95 certain Area of Arunachal Pradesh have been classified both Field and Modified Field Area as well. Please intimate specific authority classifying your office location in Modified field Area. If located in modified field area, facility of FSC may be stopped forthwith and recovery if any from 1-2-95 on account of cost of Free Ration/Single accommodation may be effected before allowing SCA(RL).

In future advice of your AAO CE on financial matter may inveriable be accepted to avoid any complication which has arisen now."

The Accounts Officer, Shillong followed it up as below:

"The recoveries may please be effected from the concerned indirecd involved in the following bills to comply will be directive of the CDA Guwahati.

- 1) 01/Cash/30 dt. 29-5-95.
- 2) 01/Cash/31 dt. 29-5-95.
- 3) 02/Cash/73 dt. 27-5-95.
- 4) 03/Cash/51 dt 17-5-95
- 5) 05/Cash/19 dt. 26-5-95
- 6) 01/Cash/71 dt.30-6-95

The sy pay bill bearing voucher No. 01/Cash/69 dt. 29-6-95 on account of payment of SCA(RL) is returned unpassed for the reason stated above."

Operation of the above two orders have been stayed by the Tribunal at admission of the present original applications.

5. The decision of the Tribunal in S.C.Omar(Supra) was based on the its decision in D.B.Sonar and others. SLP No.17254 of 1995 filed by the respondents was dismissed by the Hon'ble Supreme Court on 24-7-1995 with liberty to file Review Application. Review Application No.18 of 1995 filed by the respondents was dismissed by the Tribunal on 20-11-1995. D.B.Sonar and others, RA 3/95(O.A.48/89)and RA 4/95(OA 49/89), and some of the other cases referred to by Mr.K.Bhattacharjee were subject matter in Union of India and others vs. B.Prasad, B.S.O and others(Supra). The aforesaid letter dated 17.4.1995 was under consideration by the Hon'ble Supreme Court in that case. The Hon'ble Supreme Court had held in the Order dated

contd/-8.

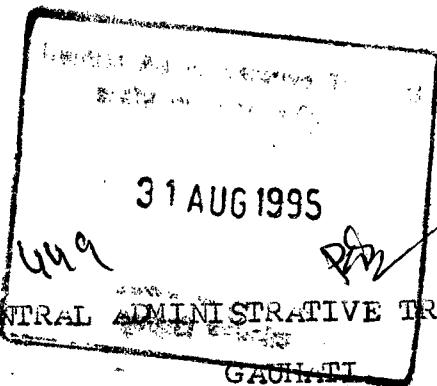
17.2.1997 in that case that upto 17.4.1995 the employees are entitled to both the Special Duty Allowance and the Field Area Special Compensatory (Remote Locality) Allowance and thereafter to only one Special allowance in terms of the aforesaid order dated 17.4.1995. Further, as regards payment of Special Duty Allowance to Defence civilian employees posted in Field Areas and in Modified Field Areas the Government was directed by the Hon'ble Supreme Court to modify the order dated 17.4.1995 and issue the necessary corrigendum. It was also directed that Union of India is not entitled to recover any payments made of the period prior to 17.4.1995. In the impugned order No. Pay/01 dated 26.7.1995 the CDA had referred to the letter dated 13.1.1995 issued by the Ministry of Defence classifying certain areas of Arunachal Pradesh as Field Areas and Modified Field Areas and sought clarification as mentioned therein. Mr A.K. Choudhury, learned Addl.C.G.S.C submitted that classifications of areas were made under letter dated 13.1.1994 and not dated 13.1.1995. Mr K.Bhattacharjee submitted that the applicants were posted in Modified Field Areas. Apart from this clarification, the CDA also sought clarification regarding the aforesaid order dated 17.4.1995. The impugned actions of the CDA and the Accounts Officer were taken by them pending clarification of the order dated 31.1.95 and dated 17.4.1995 by the authorities under the respondents No.1 to 3. From the impugned order No.PM/1/306-CI dated 31.7.95 issued by Area Accounts Office, Shillong the recovery ordered to be made relates to the payment of Special Compensatory (RL) Allowance made from 4/93 to 1/95 through

the vouchers mentioned therein. In some of the original applications under consideration however, the CDA, Gauhati was not made a respondent while in all the Original Applications the Accounts Officer, Area Accounts Office, Shillong was not made a respondent. In the facts and circumstances stated above the respondents 1 to 3 are directed to communicate to the CDA, Gauhati the clarifications sought for by him in the impugned order dated 26.7.95 as mentioned above as soon as it may be possible. On receipt of the communication from the respondents the CDA, Gauhati shall take appropriate action immediately. Till such action is taken by him, the operation of the impugned orders in each Original Application shall remain suspended.

With the above directions, the original applications under consideration are disposed of. No order as to costs.

  
( G.L.SANGLYINE ) 10/9/96  
ADMINISTRATIVE MEMBER

DIB



20

File No. 17

JK Block  
4th floor  
4th floor

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GAUHATI BENCH

Original Application No. 168 /95.

IN THE MATTER OF :

Sri Tikendrajit Brahma and Others.

.... Applicants.

- Vs -

Union of India and Others.

.... Respondents.

It is respectfully submitted for the  
applicants -

1. That the applicants have submitted a joint petition seeking relief of payment of allowances and service benefits as admissible to civilian central government employees in terms of Office memoranda dated 14-12-83 and 1-12-88 of the Ministry of Finance (Dept. of Expenditure) of Govt. of India.

2) That from facts of the case, it would be clear that all the applicants have a common cause and interest in it and as such the joint application deserves to be entertained as provided by Rule 4(5) of the procedure Rules.

In these premises it is prayed that the Hon'ble Tribunal may be graciously pleased to permit filing of single application by all the applicants jointly for ends of justice.

Dated the 31st. 8/95

Tikendrajit Brahma

R  
Chowdhury SC  
Addl C 31/8/95

APPENDIX A : 21

FORMS :

FORM I :

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE  
TRIBUNALS ACT : 1985 :

Title of the Case : Sri Tikendrajit Bhahma  
& Others.  
.... Applicants.

- Versus -

Union of India & Others.

.... Respondents.

I N D E X

<u>Sl. No.</u>	<u>Description of documents relied upon</u>	<u>Page No.</u>
1.	Application	1-10
2.	Annexure A : <del>000000</del> Letter dt. 26.12.95	13-12
3.	Annexure B : Letter dt. 31.7.95	13-16
4.	Annexure A : Copy of Memo dt. 14-12-83	14-15
5.	Annexure B : Copy of Memo dt. 1-12-88	15-17

Note : Other documents referred to in the application  
are seized and possessed by and happen to be  
in the control, custody and power of respon-  
dents being correspondence exchanged in  
official channel and may be required to be  
produced by respondents.

*Tikendrajit Bhahma*  
SIGNATURE OF APPLICANT :

FOR USE IN TRIBUNAL'S  
OFFICE :

DATE OF FILING :

SIGNATURE  
FOR REGISTRAR :

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GAUHATI BENCH:

1. Sri Tikendrajit Brahma son of Late Bhabendra N. Brahma
2. Sri G.K. Saikia son of Late Bhagiram Saikia,
3. Sri R.S. Prasad son of V. Raghavan,
4. Sri M.P. Yadav son of Late G.P.Yadav,
5. Sri R.C.Pilley son of Sri Shreedharan Pilley,
6. Sri P. Keot son of Late Santi Keot,
7. Sri K.C. Das son of Sri S.C.Dass,
8. Sri V.K. Verma son of Late Gopaljee Varma,
9. Sri Babi Ram Miry son of Sri Deo Ram Miri,
10. Sri Kashi Nath son of Sri Jagar Deo,
11. Sri Sher Bahadur son of Sri Jeetu Lama,
12. Sri B.B. Gurung son of Sri Ram P. Gurung,
13. Sri H.P. Rabidan son of Sri Paras Rabidan,
14. Sri T.D. Joshi son of Sri B.N. Joshi,
15. Sri R.B. Subba son of Late Dal Bahadur,
16. Sri C.K. Machakury son of Sri Saya Ram Machakury,
17. Sri Gorakh Ram son of Late Munna Ram,
18. Sri Ganesh Mahato son of Sri L.D. Mahato,
19. Sri Ram Nath Thakur son of Late M. Thakur,
20. Sri G.C. Mahato son of Late Dorati Mahato,
21. Sri Parsu Ram son of Late Mukti Nath,
22. Sri B.D. Majhi son of Sri Sakshaman Majhi,
23. Sri H.C. Bania son of Sri Mahiram Bania,
24. Sri N. Boro son of Sri Jati Boro,

..... all employed in Chindit  
 Top E/M Maint Cell  
 under the -

The Orissa Record

under the Garrison Engineer,  
859 Engineer Works Section C/O.

99 A.P.O. .... Applicants.

- Versus -

1. Union of India

represented by the Secretary to  
the Government of India, Ministry  
of Defence (Engineer-in-Chief's  
Branch, Army Head Quarters), New Delhi

2. The Chief Engineer,

Eastern Command H.Q.,  
Calcutta.

3. Garrison Engineer,

859 Engineer Works Section  
C/O 99 A.P.O.

..... Respondents.

DETAILS OF APPLICATION :

1. Particulars of order against which the application  
is made -

Letter No. PM/1/306- CI dt. 31.7.95 issued by  
Accounts officer directed to recovery special  
compensatory (CRL) allowance from 4/93 to 1/95.

2. Jurisdiction of the Tribunal :

The applicants declare that the subject matter of

the order.....3/

Tilak Singh Ranjan

the order against which they want redressal is within the jurisdiction of the Tribunal.

**3. Limitation :**

The applicants further declare that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

**4. Facts of the case :**

1) That the applicants are civilian defence employees of Military Engineer Services Department employed under the respondents and as such the applicants are posted to work at high altitudes of Arunachal Pradesh, a hard, remote and costly area where necessities and essential services of life are very scarce and are available only on paying abnormally high prices.

2) That the Central Government ordered for payment of ~~special duty and~~ special compensatory (Remote locality) allowances to its employees posted in the North-eastern Region of the country to attract postings to this remote and costly locality. The field service concessions were extended to the civilians by the Government of India, Ministry of Defence vide their letter

dated.....4/

Tikunanjit Ranjan

dated 25-1-64 as amended from time to time. The applicant are in receipt of Modified field service concessions. Similar concessions are also being paid to GREF staff posted to this area.

3) That the need for attracting and retaining the services of competent staff for service in the North Eastern Region comprising the seven states including Arunachal Pradesh was engaging attention of the Government and with a view to review the existing allowances and service benefits to employees posted in this region, a committee under the Chairmanship ~~and~~ of Secretary, Department of Personnel & Administrative Reforms was appointed and after considering carefully the recommendations of the Committee, the President of India was pleased to decide in favour of allowances and benefits being continued as modified by Government of India Office Memorandum No. 20014/2/83-E.IV of Ministry of Finance (Department of Expenditure) issued on 14-12-83. Subsequent thereafter another office Memorandum being No. 20014/16/86/E.IV/E. II (B) dated 1-12-88 was issued making some improvements in allowances and facilities to employees posted in this region.

*Whether applicable  
to CGE paid  
from Service  
Estimates - ?*

4) That such.....5/

*T. S. Singh*

4) That such allowances and facilities were admitted by the audit authorities in the past. Reference in this connection may be made to letter No. 1350/A/2623/EIC(3) dated 20-2-87 of the C.W.E, Tezpur whereby Ministry of Finance, Department of Expenditure Office Memorandum No. 200414/3/83-EIV, dated 29-10-86 sent under CE, SZ, was forwarded to the respondent No.3. Reference in this connection may also be made to the Ministry of Finance, Department of Expenditure office Memorandum No. 20014/4/86-E-IV dated 23-9-86 making special mention of the employees posted in Arunachal Pradesh and to letter No. Pay/24/IV/PC dated 20-2-87 of the C.D.A. Gauhati.

5) That, however, in so far as special compensating allowance is concerned, the C.D.A. Gauhati as per letter M/D dt. 31.1.95 and 17.4.95 allowed the applicants to withdraw the benefits with effect from 1.4.93 instead of 1-12-83. The applicants begs to state that they have withdraw the said benefits as per the order of the authority, from 1.4.93 under protest.

6) Be it stated here that with regard to special duly allowance as per memo dt. 14-12-83, and 1-12-88, the applicants has filed a petition No. O.A. No. 61/95 and after hearing the matter your lordship was pleased to dismissed the petition on 3-7-95.

contd.....6/

T Kunder Singh Bhakta

✓ 7) That on the ~~last~~ part of july the petitioner was informed by the office that CDA Gauhati vide its letter No. Pay/01/y dated 26-7-95 has directed the C.W.E. Tezpur ~~to~~ recovery the said amount of S.C.A. which was paid to the applicants w.e.f. 1.4.93 to 1/95 pending clarification from Ministry of Defence.

✓ The arrear ~~price~~ <sup>from</sup> to 31.1.95 will be paid after receipt of clarification from the Ministry.

(Copies of letter dt. 26.7.95 and 31.7.95 are enclosed hereto and marked as Annexure - A and B. ).

8) That the applicants begs to state that the authority has already gave to direction to its local Aduit department to recovery the said amount as SCA which was paid earlier to the applicants from the salaries inspite of the O.M. dated 14-12-83, 1.12.88.

(Copies of O.M. dt. 14.12.83 and 1.12.88 are enclosed hereto and marked as Annexure C & D ).

**5. Grounds for relief with legal provisions :**

i) For that the applicants are entitled to special compensatory allowances as per Office memoranda dt. 14.12.83, 1.12.88 in as much as the said memaranda have been made applicabl & all civilian central Govt. employees and cannot be discriminated against.

contd.....7/

Tikendrajit Baruah

ii) For that the departmental authorities have been seized of the matter since after 1-12-83, initially by making payments in accordance with office memorandum dt. 14-12-83, thereafter by making Orders stoped ing such payments and directing for recovery of amounts already paid that to without seeking any clarefication is gross violation of the applicants right which is guaranteed under the constitution of India.

iii) For that notwithstanding payment of SCA to the GREF personal they being entitled to allowances and benefits under O.M. dt. 14-12-83 and 1-12-88 also, the applicant are also entitled to such allowances and benefits, effective from 1-12-83 but the same was given effect from ~~deprived~~ 1.4.93 which deprived the applicants from their legitimati right.

iv) For that the respondent fail to understand the Order dt. 3-7-95 passed by this Hon'ble Tribunal in letter and sprit as such the Respondent issued a direction to recovery the SCA from the applicant, which is miscarriage of justice toward the applicants

v) For that the applicants being posted to high altitude of Arunachal Pradesh, the necessities and .....8,

*Tilak Singh Panwar*

necessities and essential services of life are care at such places and are available only or payment of abnormally high prices which is far, what unless the applicants are compensated by making payment of allowances and service benefits as per office memoranda dt. 14-12-83 and 1-12-88, they shall have to face grave . Injustice and serious injury that ~~deserve~~ <sup>deserve</sup> to be remedied by protecting them from the ~~vide a~~ discrimination that is guaranteed to them as citizen/public employees under Articles 14 and 16 of the constitute.

**6. Details of Remedies exhausted :**

The applicants declare that they have awaited ~~a~~ all remedies available to them under the relevant service rules etc, as would be revealed from paragraphy 4 above.

**7. Matters not previously filed or pending with any other Court :**

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter to respect of shich this application has been made, before

any court.....9/

*Tikendrajit Bawa*

- 9 -

any court or any other authority ~~or~~ or any other Bench of the Tribunal nor any such application, Writ petition or suit is pending before any as them.

**8. Relief Sought :**

The respondents may be ordered/directed to pay to applicant the special compensating allowances in accordance with O.M. dt. 14-12-83 and 1-12-83 of the Central Government as referred above and further be pleased to set aside the order dt. 26.7.95 (Annexure A) and 31.7.95 (Annexure B).

**9. Interim Order if any prayed for :**

The respondent may be directed not to give effect of letter dt. 26.7.95 issued the Sr. A.O. (D) and letter dt. 31-7-95 issued by A.O. and also be directed not to recover the arrear amount paid to the applicant pending the clarification from the Ministry of Defence.

**10. In the event of application being sent by registered post etc. :- Not applicable.**

**11. Particulars of Postal Order**

of P.O. NO. 09327215

filed in respect of application

fee & date 30.8.95 issued by Gauhati Head Post Office fee Rs. 50/- payable at Gauhati is annexed hereto.

**12. List of enclosers : Annexure. A, B, C, D**

contd.....10/

*Thiru Jayakumar*

VERIFICATION.

I, Sri Tikendrajit Brahma, son of Late Bhabendra N. Brahma, employed under the Garrison Engineer, 859 Engineer Works Section C/O 99 A.P.O. do hereby verify that the contents as para 6,4,6,7,8 1,2,3,11, and 12 of the application are true to my personal knowledge and paras 2,3,5 are believed to be true on legal advice and that I have not supported any material fact.

Tikendrajit Brahma  
S I G N A T U R E

dt- 31.8.95

Copy of CDA Gauhati letter No. Pay/01/XX dated 26-7-95. ~~and xxxxx~~

Sub : PAYMENT OF SCA (RL) IN RESPECT OF INDUSTRIAL STAFF.

It has been intimated by your AAO GE that payment on account of SCA (RL) (alongwith FSC) has been made to Industrial personnel for the period from 1-4-93 to 31-5-95 in spite of disagreement with sumits.

As per M/D letter dt 31-1-95 and 17-4-95 Defence Civilians serving newly defined Modified Field Areas are entitled to SCA (RL) and other allowances wef 1-4-93 and no Field service concession is admissible though the Govt. letter was issued on 31.1.95.

The case regarding payment of arrears on account SCA (RL) for the period 1-4-93 to 31-1-95 and recovery of cost of Free Ration/ Single accommodation already availed is under reference with higher audit authority for clarification in consultation of Min. of Defence. The case is still under consideration with Min of Defence and in meantime it has been decided that recovery of cost of free ration/singla accommodation already availed prior to 31-1-95 may not be made. Similarly any payment on account of SCA/RCA/SCA may not be made for the period 1-4-93 to 31-1-95 payment wef 1-2-95 may be admitted in case no FSC (Free Ration/ accommodation) is being availed.

In view of pending clarification regarding application of provisions of Min of Defence letter dt 31-1-95 and 17-4-95 payment on account of SCA (RL) for the period 1-4-93 onwards already made is irregular and unauthorised and requiring recovery in lumpsum from the ~~amount~~ encasing pay bills without any consideration and intimated to this office. AAO Shillong has already been instructed to effect recovery in lumpsum.

As per Min of Def letter dt 13-1-95 certain Area of Arunachal Pradesh have been classified both Field and Modified Field Area as well. Please intimate specific authority classifying your office location in Modified Field Area. If located in modified field area, facility of FSC may be stopped forthwith and recovery if any from 1-2-95 on account of cost of Free Ration/Single accommodation may be effected before lengthening SCA (RL).

In future advice of your AAO GE on financial matter may invariable be accepted to avoid any complication which has arisen now.

Sd/-x-x-x-  
Sr AO (P)

Copy to :-

Parbinder Singh  
True copy  
H. S. D. D. W. O.

Contd. . P/2

Copy to :-

1. AAD GE  
859 EWS

1. Wrote his No. A/113/XVIII dt 7-7-95.  
He is directed to place the amount to  
SCA(RL) payment under 510 and effect recovery  
very in Lump-sum. SCA(RL) may not be  
admitted unless FSC is stopped.

This office circular No Pay/01/105 dt  
30-6-95 may be referred to.

2. MEx29X

CE Shillong Zone  
Shillong

WITH A REQUEST TO ISSUE suitable Inst. to  
GE 859 EWS to effect recovery in Lump-sum of  
amount of irregular and unauthorised payment  
of SCA(RL) to Defence Civilians including  
Officers and also to stop F.S.C. i.e.  
Free Ration/Singie accommodation.

Also confirm that 859 EWS is located in  
Modified Field Area as per M/O letter  
dt 13-1-94.

4. ALA(A) Tazpur

for information.

Central to be  
true copy  
Hatah

34

Area Accounts Office, Zerua Villa  
Shillong letter no. PM/1/306-CI dt 31-7-95.

Sub : SPECIAL COMPENSATORY (RL) ALLOWANCE FROM  
4/93 TO 1/95 : RECOVERY OF

It has been directed by the CDA Guwahati to recover the amount on account of SCA (RL) paid from 4/93 to 1/95 pending classification from Ministry of Defence. The arrears prior to 31.1.95 will be paid after receipt of classification from the Ministry.

As such the payment made from 4/93 to 1/95 on the above account through the following vouchers have been noted for recovery from the pay bills :-

The recoveries may please be effected from the concerned & indirecdtly involved in the following bills to comply will be directive of the CDA Guwahati.

- 1) 01/Cash/30 dt 29.5.95
- 2) 01/Cash/31 dt 29.5.95
- 3) 02/Cash/73 dt 27.5.95
- 4) 03/Cash/51 dt 17.5.95
- 5) 05/Cash/19 dt 26.5.95
- 6) 01/Cash/71 dt 30.5.95

The pay bill bearing voucher No. 01/Cash/69 dt 29.6.95 on account of payment of SCA (RL) is returned unpassed for the reason stated above.

SD/-x-x-x-x  
( RNP Singh )  
Account Officer

4.93- 1.95

Certified & checked  
K. K. Singh  
1.95

2 Q 2 X

No. 20014/1/83-L.IV  
 GOVERNMENT OF INDIA  
 MINISTRY OF FINANCE  
 DEPARTMENT OF EXPENDITURE

35  
 Attn: Dr. ...  
 Tibetan ... 21/12/95  
 Advocate

NEW DELHI, the 14th  
 DECEMBER 1983

OFFICIAL MEMORANDUM

Subject :- ALLOWANCES AND FACILITIES FOR CIVILIAN EMPLOYEES OF THE CENTRAL GOVERNMENT SERVING IN THE STATES AND UNION TERRITORIES OF NORTH EASTERN REGION IMPROVEMENT IN THE

The need for attracting and retaining the services of competent Officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Nagaland has been engaging the attention of the Government for some time. The Government had appointed a committee under the Chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving the this region & to suggest suitable improvements. The recommendation of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows:-

(i) Tenure of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 day per year will be excluding counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. Satisfactory performance of duties for the prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of:-

The period of deputation of the Central Government employees to the States/Union Territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Weightage for Central Deputation/Training abroad AND SPECIAL MENTION in Confidential Records.

- (a) Promotion in cadre posts;
- (b) Deputation to central tenure posts; and
- (c) course of training abroad.

The general requirement of at least three years service in a cadre post between two central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

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Original  
 True copy  
 M. S. B.

A specific entry shall be made in the C.R. of all employees who rendered in full tenure of service in the North Eastern Region to that effect.

(iii) Special (Duty) Allowance :-

Central Government civilian employees who have all India transfer liability will be granted a special (Duty) Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs. 400/- per month on posting the any station in the North Eastern Region. Such of these employees who are except from payment of Income tax will, however, not be eligible for this special (Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and/or Deputation (Duty) Allowance already being drawn subject to the condition that the total of such special (Duty) Allowance plus special pay/deputation (Duty) Allowance will not exceed Rs. 400/- p.m. Special Allowance like Special Compensatory Allowance will be drawn separately.

(iv) Special Compensatory Allowance :-

1. Assam and Meghalaya

The rate of the allowance will be 5% of basic pay subject to maximum of Rs. 50/- p.m. admissible to all employees without any pay limit. The above allowance will be admissible with effect from 1-7-1982 in the case of Assam.

-----

2. Manipur

The rate of Allowance will be as follows for the whole of Manipur :-

Pay up to Rs. 260/-	Rs. 40/- p.m.
pay above Rs. 260/-	15% of basic pay subject to maximum of Rs. 150/- p.m.

3. Tripura

The rates of the allowance will be as follows :-

(a) Difficult areas - 25% of pay subject to minimum of Rs. 50/- and maximum of Rs. 150/- p.m.

(b) Other areas

Pay up to Rs. 260/-	Rs. 40/- p.m.
---------------------	---------------

Pay above Rs. 260/-	15% of basic pay subject to a maximum of Rs. 150/- p.m.
---------------------	---

There will be no change in the existing rate of Special Compensatory Allowance admissible in Arunachal Pradesh, Nagaland and Mizoram and the existing rate of Disturbance Allowance admissible in specified areas of Mizoram.

Sd/- XXX XX XX XX  
Under Secretary to the Govt of India

G.T.G

Certified by  
True copy  
Handwritten

DVS, C.S., R.E. (T)  
(D. V. S. Rayudu)  
AE B/R  
AGE (T)  
For Garrison Engineer

Honeycutt 16

202 X

P.No. 20014/16/86/E.IV/E.II(B) 3<sup>2</sup>  
Govt of India, Ministry of Finance  
Department of Expenditure

New Delhi, the 1 Dec 1986.

OFFICE MEMORANDUM

Subject : IMPROVEMENT IN ALLOWANCES FOR CIVILIAN EMPLOYEES OF THE  
CENTRAL GOVT. SERVING IN THE STATES OF NORTH EASTERN  
REGION, ANDAMAN NICKERIN ISLANDS AND LAKSHADWEEP

The undersigned is directed to refer to this Ministry's O.M. No. 20014/3/83-E.IV dated 14th December, 1983 and 30th March, 1984 on the subject mentioned above and to say that the question of making suitable improvements in the allowances and facilities to Central Govt. employees posted in North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh and Mizoram has been engaging the attention of the Govt. Accordingly the President is now pleased to decide as follows:-

~~EXCERPTS RELATING TO DEPUTATION~~

(i) Tenure of posting/deputation

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(ii) Weightage for Central deputation and training abroad:-

special mention in confidential records

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue. Cadre authorities are advised to give due weightage for satisfactory performance of duties for the prescribed tenure in the North-East in the matter of promotion in the cadre posts, deputation to Central tenure post and courses of training abroad.

(iii) Special (Duty) Allowance:-

Central Govt. Civilian employees who have All India transfer liability will be granted special (Duty) Allowance at the rate of 12% of basic pay subject to ceiling of Rs. 1000/- per month on posting to any station in the North-Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed Rs. 1000/- p.m. Special allowances like special compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

The Central Govt. Civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant special (Duty) Allowance under this para and are exempted from payment of Income-Tax under the Income-Tax Act will also draw special (Duty) Allowance.

iv) Special Compensatory Allowance:-

The recommendations of the 4th pay Commission have been accepted by the Govt. and Special Compensatory Allowance at the revised have been made effective from 1-10-86 (1-10-86).

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Honeycutt

- 18 -  
Page 2

(v) to (xii) - Not applicable.

2. The above orders will also apply mutatis mutandis to the Central Govt. employees posted in Andaman & Nicobar Islands and Lakshadweep island. These order will also apply mutatis mutandis to officers posted to N.E. Council, when they are stationed in the N.E. Region.

3. These orders will take effect from the date of issue.

4. In so far as the persons serving the Indian Audit & Accounts Deptt. are concerned these orders issue after consultation with the Comptroller & Auditor General of India.

5. Hindi version of this Memorandum is attached.

Sd/- XXX XXX XXX  
(A. JAYARAMAN)  
Joint Secretary to the Govt of India.

Q. 2

Dr. S. V. Rayudu ~  
(D. V. S. Rayudu)  
AE B/R  
AGE (T)  
For Garrison Engineer

Certified to the  
true copy  
H. S. J. J. V.

16 FEB 1996

In the matter of :-

Guwahati Bench  
Final hearingO.L. NO. 168 OF 1995  
SHRI TIKENDRAJIT BRAHMA  
AND OTHERS

.... Applicant

- Vs -

Union of India &amp; Others

.... Respondents

Written statement for and on behalf of Respondents  
Nos 1, 2, 3, & 4

I, Major M.K. Arora, Garrison Engineer, 859 Engineer  
Works Section, C/O 99 A.P.O., do hereby solemnly  
affirm and say as follows :-

- 1) That I am the Garrison Engineer, 859 Engineer Works Section C/O 99 APO and Respondents No 3 in the case, and acquainted with the facts and circumstances of the case. I have understood the contents thereof. Save and except whatever is specifically admitted in the written statement the other contentions and statement made in the application may be deemed to have been denied. I am competent and authorised to file this written statement on behalf of all the respondents.
- 2) That the respondent beg to state that the special Compensatory Allowance (Remote Locality) was ordered vide Govt of India, Min of Def letter No B/37269/AG/PS-3(a)/165/D (Pay/ Services) dated 31st Jan 95. The order came into effect wef 01st Apr 1993. As per Govt of India, Min of Def letter, it has been ordered that field service concession viz-a-viz, the special compensatory allowance (RL) will be admissible to the Defence Civilian employees on representation from all Defence employees of this works Section during the month of July 1995 the payment of arrears of SCA (RL) for the period from 01st April 1993 to 31st Jan 95 was made after obtaining the UNDERTAKING from the employees that "Any over payment of arrears of SCA (RL) that may be found at a later date is refundable to this office".
- 3) That the respondents beg to state that the amendment to the above order was issued vide Govt of India, Min of Def letter

Contd....P/2

Filed by:-  
A K Chawdhury  
Addl. Central Govt.  
Standing Counsel  
16.2.96.

No. B/37269/AG/PS-3(a)/730/D(Pay/Services) dated 17th April 1995 regarding Field Service Concessions to Defence Civilian Employees serving in the newly defiaed area under which it has been clarified that Special Compensatory Allowance (RL) and other Field Service Concessions are not admissible concurrently, but these orders on the subject were received late in this office.

4) That the respondent beg to state that the on payment of arrears of SCA (RL) for the above period CDA Guwahati issued instruction to this office and Asstt. Accounts Officer vide his letter No. PAY/01/IX, dated 31st July 1995 that payment of arrears of SCA made to the Defence Civilian Employees is irregular and be recovered in lump sum as the employees are availing field service concessions. Both the concessions i.e. SCA (RL) and Field Service Concessions could not be granted at a time. The matter is under examination in consultation with Min of Def in connection of Govt of India, Min of Def letter dated 31st January, 1995 as modified vide letter dated 17th April 95.

5) That the respondents beg to state that the on receipt of Min of Def Corrugendum No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 12th Sept 95 under which para 2 of Govt of India, Ministry of Def letter dated 31st Jan 95 has been deleted and substituted as under :-

"These orders will come into force wef the date of issued of this letter namely wef 31st January 1995. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed by Defence Civilians as part of Field Service concessions from 01st April 93 to 30 Jan 95. Similarly no payment on account of SDA/SCA/SCA(RL) will also be made from 01st April 1993 to 30th January 1995".

6) That the respondents beg to state that in view of the above, it is clarified vide Govt of India, Min of Def letter No B/37269/AG/PS-3(a)/1862/D(Pay/Services) dt 12th Sept 95 that both of the concessions are not admissible at the same time.

7) That the respondents beg to state that this unit is located in the remote and hard area at the distance of 140 Kms away from Tezpur at the height of 4749 ft from sea level where even communication to and from is very must infrequeant due to the rough terrain of the area. Based on this fact, the Govt of India, Min of Def has declared this area as Field Service Concession area wherein the facilities for field concessions are being enjoyed

Cont...

by Defence Civilians Employees as per Govt of India, Min of Def letter (No. 4/92584/AG/PS-3(a)/191/S(Pay/Services) dated 25th Jan' 1964 as modified vide Govt of India, Min of Def letter No. A/2576/AG/PS-3(b)/146-S/2/D(Pay/Services) dated 02nd March'1968.

In view of the clarification received on Govt of India, Min of Def letter dated 31st January'95 and 17th April'95 vide Govt of India, Min of Def letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Services) dated 12 Sep'95 the recovery of arrears of SCA(RL) for the period from 01st April'1993 to 31st Jan'95 is required to be made as SCA(RL) and other allowances are not concurrently admissible alongwith Field Service Concessions.

That the Respondents beg to state that on perusal of our old records, it is revealed that the Civilian employees of this office were granted SCA wef 1st Oct'1986 vide Govt of India, Min of Def letter No. 29014/S/86/E-IV dated 23 Sep'1986. The SCA(RL) was claimed in respect of this office for Defence Civilian Employees through the regular pay bill for the month of 12/86 but the same was disallowed by AAO Shillong stating that since field service concessions are being enjoyed by the employees of this office and therefore no SCA(RL) is admissible. In this connection para-4 of letter dated 23 Sep'1986 is relevant. It states that where the hill compensatory allowance or any other compensatory allowance is more beneficial the same may be allowed in lieu of special compensatory allowance. In other words only one concession is admissible at one time. The payment against the intention of Govt order cannot be authorised.

In view of the present orders received on the subject, it is very clear that the SCA(RL) and availing of field service concession at the same time are not admissible. Hence recovery of arrears of SCA(RL) for the period from 1st April'1993 to 31st Jan'1995 is required to be made as per Govt of India, Min of Def letter dated 12 Sep'1995.

The irregular payment amounting to Rs. 22.00 lakhs made in account of arrears of SCA(RL) for the period from 1st Apr'93 to 31st Jan'95 is required to be deposited with Govt as the Defence Civilian Employees of this office are enjoyed field concession.

Since the employees of this works section have been paid the SCA(RL) for the period from 1 Apr'93 to 31 Jan'95 which is irregular in terms of the existing Govt orders and the latest clarification received from Govt of India, Min of Def letter dated 12 Sep'95 on the subject, no SCA(RL) will be admissible concurrently with field service concession. Hence amount already paid termed as irregular is required to be recovered from the employees.

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WV  
9) That with reference to paragraph 1 of the application the respondents beg to state that on representation from all the Defence Civilian Employees of this office during the month of Jul' 1995, the payment of arrears of SCA(RL) for the period from 1st Apr'1993 to 31st Jan'95 were made after obtaining the undertaking from the employees that "any over payment of arrears of SCA that may be found later date, is refundable to this office."

On payment of arrears of SCA(RL) for the above period, CDA Guwahati issued instructions to this office and Asstt. Account Officer vide his letter No. PAY/01/DX dated 31st Jul'1995 that payment of arrears of SCA from 01 April'1993 to 31st Jan'95 made to the Defence Civilian Employees is irregular and be recovered in lump sum as the employees are enjoying field service concession. Both the concession i.e. grant of SCA(RL) and availing of field service concessions could not be granted at the same time. The matter is under examination is consultation with Ministry of Def in connection of Ministry of Defence letter No. B/37269/AG/165/ PS-3(a)/D(Pay/Services) dated 31st Jan'95 (Annexure-I) as modified vide Min of Def letter No. B/37269/AG/PS-3(a)/730/D(Pay/Services) dated 17 Apr'1995 (Annexure-II).

10) The both reference to paragraph 2 and 3 of the application on the respondents have no comments.

11) That with reference to paragraph 4(1) of the application the respondents beg to state that this being the remote area located at a distance of 140 Kms away from Tezpur, at the height of 4749 ft above sea level, the essential commodities are being obtained from Tezpur by local merchants and thereby the cost commodities are very high. Based on this fact, the Govt of India, Min of Def has declared this area as Field Service concessional area wherein the facilities for field concession are being enjoyed by Defence Civilian Employees as per Govt of India, Min of Def letter No. 4/02584/ AG/PS-3(a)/B(Pay/Services) dated 25th Jan'1964 (Annexure-III) modified vide Govt of India, Min of Def letter No. A/25761/AG/PS-3(b)/146-S/2/D(Pay/Services) dated 02nd March'1968 (Annexure-IV).

However as per the present Govt. order this area has been declared as modified field concessional area vide Min of Def letter No. 37269/AG/PS-3(a)/90/D(Pay/Service) dated 13th Jan 1994 (Annexure V) and the payment of arrears of SCA (RL) was made accordingly on receipt of Govt. of India, Min of Def letter No. 8/37269/AG/PS-3(a)/165/D(Pay/Service) dated 31st Jan '95 (Annexure-I) which was later amended vide Govt of India, Min of Def letter No. 8/37269/AG/PS/3(a)/730/D(Pay/Service) dated 17th April 95 (Annexure-II) that Defence Civilian employees in the newly defined field areas, special Compensatory (Remote Locality) Allowance and other allowance are not concurrently admissible alongwith Field Service Concessions".

In view of the above, both the concessions could not be granted at the same time as clarified vide Govt of India, Min of Def letter dated 17 April 95 quoted above, as such the payment made on account of arrears of SCA (RL) from 1st April 93 to 31st Jan 95 is irregular. The intention of the Govt. of India order is very clear i.e. only one concession either Special Compensatory Allowance in terms of Govt of India, Min of Def letter dated 17th April 95 or any other compensatory allowance/concession available in terms of any other Govt. order whichever is more beneficial is admissible.

It is further clarified that the concession of special Compensatory allowance and field service concessions are given under different orders, the same are not admissible simultaneously.

12) That with reference to paragraph 4(2) of the application the respondent beg to state that so far the payment of Special Compensatory (RL) Allowance to GREF Personnel is concerned, this office has no comments to offer since the Govt. orders regarding non admissibility of both concessions concurrently are very clear.

13) That with reference to paragraph 4(3) of the application the respondents have no comments.

14) That with reference to the paragraph 4(4) of the application the respondents beg to state as per Govt. of India, Min of Def

Letter No. 4(7)/77/D(Civ-I) dated 14th July 80 under which special compensatory allowance (RA) has been granted initially the allowance in question is not admissible to civilians who are in receipt of field service concessions. It has been clarified by the Ministry of Finance (Dept. of Exptr) that the basic conditions for admissibility of the allowance remain the same. In connection, para-4 of OM No. dated 23 Sept 86 (Annexure-VII) is relevant. It states that where the hill compensatory allowance or any other compensatory allowance is more beneficial the same may be allowed in lieu of special Compensatory Allowance. In other words only one concession is admissible at one time. The payment against the intention of Govt. orders cannot be authorised.

15) That with reference to the paragraph 4(5) of the application the respondents beg to state that as per Govt. of India, Min of Def letter No 8/37269/AG/PS-3(a)/165/D(Pay/Services) dated 31st Jan '95 (Annexure-I) as modified vide letter No. 37269/AG/PS-3(a)/D(Pay/Services) dated 17th April 95 (Annexure-II) the Defence Civilian employees serving in the newly defined modified field area, the special compensatory (Remote Locality) allowance and other allowances are not concurrently admissible alongwith field service concession. The employees of this office are in receipt of Field Service Concession till date.

16) That with reference to the paragraph 4(6) of the application the respondents beg to state that it has been laid that the memora nda dated 14th Dec 83 (Annexure-VII) and 1st Dec 88 are meant for attracting and retaining the service of competent officers posted in the North Eastern Region from other parts of the Country and are not applicable to the personnel belonging to the region where they are appointed and posted. Since the applicants have been appointed and posted in the North Eastern Region, the claim does not survive and DA No. 61/95 was rejected.

17) That with reference to the paragraph 4(7) of the application the respondents beg to state that the present order on the subject has been issued vide Govt of India, Min of Def letter No.

(Annexure-VIII) under which para 2<sup>o</sup> of Govt of India, Min of Def letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 31st Jan '95 (Annexure-I) has been deleted substituted as under :-

" These orders will come into force wef the date of issue of this letter namely wef 31st Jan 95. In other words, no recovery will be made on account of concession like free ration/free single accommodation etc. already availed by Defence Civilian as part of Field service Concessions from 1st April 93 to 30th Jan '95, Similarly no payment on account of SDA/SCA(SCA(RL)) will also be made from 01st April 93 to 30th Jan 95 ".

The above clarification is self explanatory and there is no further comments to offer.

- 18) That with reference to paragraph 4(8) of the application the respondents beg to state that CDA's letter for recovery of arrears of SCA (RL) paid to the Defence Civilians employees for the period from 1st April 93 to 31st Jan '95 is in order as per Govt. of India letter quoted in para-7 above. Since the Defence Civilian employees of this organisation are in receipt of Field Service Concessions, the request for grant of SCA (RL) in addition to field service concession is not admissible as per existing orders.
- 19) That with reference to paragraph 5 of the application the respondents have no comments.
- 20) That with reference to paragraph 8 of the application the respondents have no comments.
- 21) That with reference to paragraph 9 of the application the respondents beg to state that the clarification received from Govt. of India, Ministry of Defence letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 12th Sept '95 (Annexure-VIII) has categorically stated that both the concession are not admissible concurrently and the stay order passed by the Hon'ble Tribunal may be vacated.
- 22) That with reference to paragraph 10,11 and 12 of the application the respondents have no comments.

23) That with the respondents craves leave of the Hon'ble Tribunal to file additional written statement of occasion arises.

### VERIFICATION

I, Major M K Arora, Garrison Engineer, 859 Engineer Works Section, C/O 99 APO do hereby declare that the statements made in this written statement are true to my knowledge derived from the records of the case.

I sign this verification on this the 12<sup>th</sup> of February 1996  
at



Signature  
DEPONENT  
(MK ARORA)  
MAJOR  
Garrison Engineer  
859 ENGR WKS SEC

Copy of G.O. I, .. of D letter No. 3/37269/AG/PS-3(a)/165/D  
(Pay/Services) dated 31 Jan '95.

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS  
SERVING IN THE NEWLY DEFINED FIELD AREAS

Sir,

1. I am directed to refer to Para 13 of Govt letter No. 37269/AG/PS 3(a)/D Pay/Services dt 13.1.94 and to convey the sanction of the president to the following field service concession to Defence civilians in the Newly defined Field Areas & Modified Field Areas as defined in the above mentioned letter :-

*✓* i) Defence civilian employees serving in the newly defined field areas will continue to be extended the concession enumerated in Annexure 'C' to Govt letter No. A/02586/AG/PS 3(a)/97-5/D(Pay/Services) dt 25 Jan '64. Defence civilians employees serving in Newly Defined Field Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt letter No. AP 25762/16/PS 3(a)/146-S/2/D(Pay/Services) dt 2nd March 1968.

*✓* ii) In addition to above, the Defence civilians employees serving in the newly defined Field Areas and Modified Field areas will be entitled to payment of Special Compensation (Remote Locality) Allowance and other allowances as admissible to Defence civilians as per the existing instructions issued by this Ministry from time to time. //

2. These orders will come into force w.e.f. 1st April 1995.

3. This issues with the concurrence of Finance Division of this Min vide their DD No. 5(a)/85-AG (14-94) dt 09.01.1995.

Yours faithfully,

Sd/- x x x

( K I Tluanga )

Under Secretary to the Govt of India.

Attended  
PKL

Addl. Central Govt.  
Standing Counsel

COPY

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Annexure IA

No. B/37269/AG/PS-3(a)/1862/D(Pay/Services)  
Government of India  
Ministry of Defence  
New Delhi, the 12th September 95. 48

C O R R I G E N D U M

The following amendment is made to this Ministry's letter No..B/37269/AG/PS-3(a)/165/D(Pay/Services) dated 31.1.95, regarding ~~Field~~ Service Concessions to Defence Civilians serving in the newly defined Field Areas :-

Para 2 may be deleted and substituted as under :-

"These orders will come into force w.e.f. the date of issue of this letter namely w.e.f. 31.1.95. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed of by Defence Civilians as part of Field Service Concessions from 1.4.93 to 31.1.95. Similarly, no payment on account of SDA/SCA/SCA(RL) will also be made from 1.4.93 to 30.1.95". //

2. This corrigendum issued with the concurrence of the Finance Division/AG of this Ministry vide their I.D. No. 1033-PA dated 11.9.95.

Sd/- x x x x x  
( L T Thuanga )

Under Secretary to the Govt. of India

TO

The Chief of the Army Staff  
New Delhi

*Attended  
Addl  
Addl*  
Addl. Central Govt.  
Standing Counsel.

*We are in modified field  
Area - not in newly defined  
Field Areas*  
P43 of 12/95

11/25 Annexure II  
Annexure 'B'

Copy of Govt of India, I.O.D. letter No. L/37269/AG/PS3(s)/D/7301  
D(Pay/Services) dated 17 April'95.

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS  
SERVING IN THE NEWLY DEFINED FIELD AREAS

1. The following amendments is made to this Ministry's letter No. B/37269/AG/PS3(s)/D(Pay/Services) dated 31 Jan'95, regarding Field Service Concessions to Defence Civilians Serving in the newly defined Field Areas :-

1. newly modified FA  
2. newly Affixed  
" The Defence Civilian employees, serving in the newly defined modified Field areas, will continue to be entitled to the special Compensatory (Remote Locality) Allowances and other allowance as admissible to defence Civilians, as hitherto, under existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employees in the newly defined Field Areas, special Compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible along with Field Service Concessions."

2. This Corrigendum issues with the concurrence of the Finance Division/Ad. of this Ministry vide their I.O. No. 388/PA dated 05 April'95.

Ed/- x x x x x x x x x x x x x x  
( L T Tluenga)  
Under Secretary to the Govt of India  
( Tele : 3012739)

Attended  
Affl  
L.S. Standing

ARMED SERVICE CONCURRENCE TO ARMY PERSONNEL AND PERSONNEL OF CIVILIANS IN  
OPERATIONAL AREA

To: I am directed to convey the sanction of the president to the grant  
and of Feb 64 of the field service concessions as given in the following  
paragraphs to Army personnel (including Army postal service personnel) and  
Defend Civilians in the desired areas.

2. The concessions detailed in Appendix Annexure 'A' to this letter will be admissible to Army personnel of detachments, units and formations located in the areas defined in Annexure 'B' to this letter. These areas will not be admissible to state formations/units eg Mill Forces, RSS, Recruit Officers, Trg centres and establishment. MCL Directors and their invitees, T units unless embodied, Recruiting Officers and Record Officers and with units whose personnel are eligible for the grant the these concessions will also be admissible to these categories.

24. Personnel of formations/units which will not be given field/aircraft  
concentrations being static or outside the concessionary areas, will be governed by  
normal conditions ~~existing~~ applicable in peace stations for all purposes as  
permutation of family seen medical facilities for families of officer or grant  
of F. D.

4. Officers, LOs and GOs who have been allowed to retain family men in the 100 duty station and who are issued of these orders will noble entitled to certain such accommodation, may continue to retain the accommodation until such time as married men in the officers duty station is made available or the family may be allowed to go on selected place precedence of Count of expenses, 2 and 7 of Agamuro 1st as applicable.

5. Defence civilian including, civilian employed in lieu of combatants and NCO (both posted and locally recruited) serving in the area defined in Annexure I/II with units and formations whose contents personnel have been attached field. Civilian concession under para 2 above will be entitled to the concessions detailed in Annexure II to this letter.

6. Individuals/Attachments from static/field units not governed by the above which are attached for OP purposes to units or formations drawing the concession will be entitled to the concessions enumerated at Srl Nos 1,3,9,11,12 for Rationure. If the attachment is less than two weeks, if the attachment is for two weeks or more the concession enumerated will Srl Nos. 4,5,8,7 & 10 of rationure will also be admissible in addition. No Czech Type will be admissible in either case.

7o. These orders supersede the provisions contained in Ministry's  
Circular referred to below.

(a). No. 69/1/59/260-L/10 (pay/services) dated the 6th 12 1910 as modified  
by No. 92602/16/P23(a)/260-L/10 (pay/services) dated 07 2nd 1922.

(b) No. 92267/A-C/PS3(a)-S/D (Pay/Service) dated 10/11/62 is an  
extended/amended by No. 92157/A-C/PS3(a)/364/S/D (Pay/Service) dated  
13 Sept 63 and Case No. 92597/A-C/PS3(a)/1286-S/D (Pay/Service) dated 23  
Sept 63.

(c) No. 96459/A/P43(C)53-510 (pay/benefits) at 30 Jan 1962 was awarded by 221-96459/A (P53-510) 325-1312 (pay/benefits) dated 25 Feb 1963 except for production relating to OP allowances.

(d) File No. 92719/Orq 4(C1 v. (d)/14-5/D(C1 v. 21) dated 11 Jan 1938 is deleted  
from being to this.

6. These orders will be in force for a period of two years after which they  
will be discontinued.

Re: This issue with the concurrence of the Min of Fin (Def) vide their  
Mo 98-5/80.

Under the Secretary, to the Govt  
of India.

CopyAnnexure A

Copy of Govt of India Min of Def letter No. 4/02584/AG/P 53  
(a) 191/3 (Pay/Services) dated 25 Jan 64.

CONCESSIONS AND SERVICES TO CIVILIAN RAID FROM  
DEFENCE ESTABLISHMENTS INCLUDING CIVILIAN AND EMPLOYEES  
IN THE CASE OF COMBATANTS AND THOSE BOTH POSITIONED ON  
LOCALLY UNDEFENDED

- (a) Free ration on scales applicable to combatants of the Army or Air Forces as the case may be and fuel.
- (b) Free jettisoned/based aeron and converted service to extent feasible.
- (c) Free clothing of minimum essential scale of Army personnel if the Corps Commander AO in Air Force Command considers, the issue of such clothing for essential for OP reasons.
- (d) Free remittance of family allotments.
- (e) Free medical treatment and hospital treatment.
- (f) Wound/injury or family pension or gratuity under Chapter XXXVIII CST or Army Instruction 157/57 AFM 20/58, as the case may be for compensation under the workmen compensation, etc where applicable.
- (g) 2 Postage free forces letters per individual per week.
- (h) Remittance within Indian limits of money Orders and Indian postal orders free of commissions upto the minimum value of Rs. 30/- P.M per individual.
- (i) Retention family aeron allotted by Govt, at the old duty station on payment of nominal rent. If the aeron retain is required to be service, the families may be shifted to alternative aero. Whether service, the families may be shifted to alternative whether appropriate or inferior to the status of the individual concerned.

Note 1. Dearness allowances will continue to be admissible in full.

2. The concession in (j) above is applicable only in respect of aeron held by the Min of Def separate orders will follow in r/o of belonging to Min of WOR.

G. M. G.

3d/- x x x x  
(M. Arumugam)  
Major  
Garrison Engineer

Attended  
M. Arumugam  
Addl. Central Govt.  
Standing Counsel

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Annex IV  
SV

Copy of Secret letter No A/25761/AG/PS3(b)/146-S/2/D(Pay/Services) dated 2.3.68 from Govt of India Min of Def, New Delhi.

Sub : Field Service Concessions to Army Personnel And Defence Civilians in Operational Areas

I am directed to refer to this Min letter No A/02584/AG/PS3(a)/97-S/D(Pay/Services) dt the 25th January, 1964 as extended and Army Instruction 7/S/48 as amended from time to time and to say that the President is pleased to sanction the following modification with effect from the dates shown :-

(a) The rates of special compensatory allowances will be revised as under with effect from the 1st Mar, 1968 :-

<u>Rank</u>	<u>Rate</u>
Hony Commissioned officers	30.00
JCos	25.00
Hav	18.00
Nk	15.00
OR	13.00
NCS (E)	10.00

(b) Field Service Concessions will cease to be admissible to officers & personnel (including civilians paid ~~not~~ from Defence Services Estimates) serving in Municipal & Cantonment areas of :-

(i) SRINAGAR, JAMMU, UDHAMPUR and Darjeeling with effect from the 1st March 1968.

(ii) Siliguri & Bagdogra with effect from 1st March 1968.

(c) Consequent upon the withdrawal of field service concessions, the following concessions would become admissible at the stations mentioned in (b) above with effect from the dates shown therein to Army officers and personnel to whom the orders referred to in para 1 above originally applied.

(i) Concessions listed in Appx 'A' to this letter to service officers and personnel and those in Appendix 'B' to civilians paid from Defence Services Estimates.

(ii) Special ad-hoc allowance of Rs. 70/-pm to married service officers forced to live singly due to non-availability of married accommodation for 2 years, the position to be reviewed before the expiry of that period.

(iii) The concessions listed in Appx 'A' and the special ad-hoc allowance referred to at (ii) above will be withdrawn when married accommodation is available to the extent of 50%.

2. Field Service Concessions for all the other areas would be reviewed every two years.

3. This letter issues with concurrence of the Min of Fin (Defence) vide their U.O. No 279-S/PA of 1968.

~~SECRET~~

Appendix 'B' to Ministry of  
Defence letter No A/25761/AG/  
PS3(b)/146-S/2/D(Pay/Services) 9

Dated the 2nd March 1968

Concessions Admissible to Civilians Paid From Defence Services Estimates Including civilians Employed in lieu of Combatants And NCs(E) (BOTH POSTED) AND LOCALLY RECRUITED).

- (a) Free remittance of family allotments.
- (b) 2 postage free forces letters per individual per week
- (c) Remittance within INDIAN limits of money orders and Indian postal orders free of commission upto the maximum value of Rs. 30/- per month per individual.
- (d) Retention of family accommodation allotted by Govt at the old duty station on payment of normal rent. If the accommodation retained is required to be allotted to another entitled personnel for exigencies of service, the families may be shifted to alternative accommodation whether appropriate or inferiors to the status of the individual concerned.

Note :- 1. Dearness allowances will continue to be admissible in full.

Note:- 2. The concession in (d) above is applicable only in respect of accommodation held by the Ministry of Defence. Separate orders will follow in respect of accommodation belong to the Ministry of works housing and supply.

*Attended  
Affe*

Addl. Central Govt.  
Standing Counsel

Ann. Am. Mus. V

Garrison Engineer  
959 Engr Wks Sec  
C/O 99  
1000 1001 1002 1003  
C-4 1004 1005

907

AGE B/R = 3

“My dear son, when you have time, please let me know if you would like to have a copy of the book I am writing on the life of Jesus. I would be very pleased to receive your opinion of it.”

1. 14TH CLASSIFICATION OF THERESIA A.S.  
1. 14TH CLASSIFICATION OF THERESIA A.S.

1. A copy of Govt of India, Ministry of Defence, Letter No. 37260/1, AG/PS 3(a)/90/9(220/Services) dt. 13 Jan 1944 received via D.G.O. 2.5 and forwarded herewith for info.

2. Concessions - Household Utensils Beachwear g.g.

Copy of Govt of India, Min of Defence letter No 37269/AG/PSU 3(a)s  
/90/Upay/services) dt 13 Jan 94. 2015M 3 (4)

2000 rupees being deposited  
in the name of AS ABOVE AS ABOVE  
2000 rupees being deposited in the name of AS ABOVE AS ABOVE

I am directed to say that the 4th Central Pay Commission in para 28.98 of their report, had recommended that the existing classification of areas for the grant of Field Service concessions and the concessions admissible in non-field areas to Armed Forces personnel should be reviewed by the Government. The subject was referred to the Central Pay Commission which has been reviewed. It has directed to convey the sanction of the President to implementation of the following decisions taken in this regard:

2.2 Pre-requisites for Classifying an area as Field (Area and Modified Field Area) will be as follows :-

2.2.1 The following areas will be classified as Field Area :-

2.2.1.1 Areas where the troops are deployed near the borders for operational requirements and where imminent hostilities and associated risks to life exists. Troops in such areas are located for reasons

RECORDED AND INDEXED  
PAC 801 11/2/88

of operation considerations alone and are not living in  
captivity.

Modified Field Area : Modified field area is an area where troops are deployed in support of combat echelons/troops in an operational support role. Degree of operation reduces that in field Area though sustained surveillance continues.

2.3. The details of newly defined field areas and modified field areas are contained in Appendices A-E respectively.

2.4 Alteration if any, in the field/modified field area s will be notified by the Government of India from time to time.

2.5 Areas classified as field areas and modified field areas will be reviewed every three years. The review process will commence one year in advance of the completion of three years.

3.3 Concessions - Monetary Allowance: Personnel serving in Field Areas and Modified Field Areas will be eligible to the grant of Compensatory Field Area Allowance and Compensatory Modified Field Area Allowance respectively.

3.2 The rates of the allowances are given below :-

Ser No	Rank/Unit	Rate of Comensatory Allowance	Rate of Comensatory Allowance	
			Net	Field Area Allowance
in Rs. pm				
1.	Lt Col & above	8975/-	8975/-	350/-
2.(a)	Lt Col (TS) & Major	895/-	895/-	350/-
3.	Capatin	820	820	325/-
4.	2 Lt/Lt	780	780	300/-
5.	JCOs including Non-commissioned officers.	650	650	225/-
6.	Sgt/MK including Non-commissioned officers	375/-	375/-	150/-

3.3 The conditions governing the grants of compensatory field area allowance and modified field area allowance in the case of officers will be as follows:-

(i) The grant of compensatory field area allowance will be made to officers on the date on which an officer arrives in a field area/modified field area on being posted to a unit/formation in a Field Area subject to the following exceptions:-

(a) An officer who is absent from a field area/modified field area in any one or more of the following circumstances shall be eligible for compensatory field area allowance:-

(1) for a maximum period of 15 days

(a) for which placed on the sick list provided that immediately on the expiry of the period on the sick list, he returns to an area at which the allowance by virtue of which is admissible;

(b) obtained casual leave in view of urgentække will

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(a) The officer continues to be born on the strength of the Unit/Formation in the field area/Modified fd area.

(b) The officer in the ordinary course returns to duty, ~~and~~ <sup>and</sup> ~~field~~ <sup>area</sup> ~~field~~ <sup>area</sup> ~~not~~ <sup>not</sup> necessarily ~~the one from which he went~~ <sup>at termination of the</sup> temporary duty.

Temporary duty  
of individuals and organizations (d)

NOTE . Compensatory field area allowance/compensatory modified field area allowance will not bemissible to officers holding posts elsewhere who proceed on temporary duty to a field area/modified field area. (b)

**Proposed:** We propose to discontinue the "compensatory" field area allowance/corporate field area allowance will not be admissible in addition to expatriation allowance, foreign allowance, compensatory/daily allowance of serving on/india

allowance, compensatory/daily allowance for break & 100% serving exp. in India

4.1 admissibility. for the drawal of compensatory field  
allowance and modified field area allowance in the case of  
OBC/CR including NC(E) will be the same as given in para 5 of  
Annexure A to this Min. letter No. A/22504/AG/PS3(a)/97-S/P  
(Pay/Service) dated 25-1-64, as amended. in the case of OBC/CR

4.1 The conditions These rates of allowances will be admissible to :-

1021 (a) Personnel serving in Detachments, wings and units in areas mentioned in appendices A&B.

100. Personnel of defense security corps employed with  
OD units, whose personnel are eligible for the grant of these  
concessions.

4.2. Lists of formations/units which are in field area or  
notified field area and are eligible to field service concession  
will be issued by the Corps Commander to HQs concerned  
quarterly i.e. for the quarters ending 31st August, November and  
February every year by the 10th of the month subsequent to the  
close of the quarter.

433<sup>rd</sup> other concessions under concessions in kind of payment admissible in full field areas as per letter given in Annexure A to this Ministry No A/02484/2G/PS 3(a)/97-5/0 (pay/ services) dated 25/1/97, will remain to be admissible.

-4-

57 -4-  
Briefly, we can recall one more stanza re: 55th (5)  
in the newly defined field ~~admissable~~ given in Appendix A to this  
letter. Similarly, the concessions admissible in Modified field  
means the specific details given in the 55th letter from Ministry's  
letter 150/P/25/76/AC/PS 33 (5)/146-6/2/n (say/service) "dated"  
11-6-68 as amended will be admissible in the modified field

letterid:150 R/25767 A/3/P5 3/17/1968  
02.3.68, as amended, will be admissible in the modified field  
(e)

discreta est pos appendix. Et doctrinæ litteræ, quæ in  
scriptis sibi patribus. Natura Meis est ut notandum. Quia est eo

5. These allowances will, however, not be admissible to :-  
(a)

of citizens serving in the armed forces, (a) basic information, (b) serviceability status, MGS, and (c) recognition offices, (Training Centers) Establishments.

(b) NCC Directorate and Units.

(d) Record Officers and similar establishments.

block 503 High Altitude/Uncongenial Climate towns and portions  
 serving in field areas which are situated at a height of 9000 ft.  
 and above including uncongenial climate areas below the height of  
 9000 ft, will be entitled to High Altitude/Uncongenial Climate  
 allowances. The lower rate would be applicable for areas with an  
 altitude of 9000 ft or less and a higher rate for areas above  
 15000 ft (excluding Siachen). The Annex specifies details of  
 these areas are given in Appendix C. The rates of High Altitude  
 uncongenial climate allowances are given as under : - (1).

15 P. M  
600

2. Major & Lt Col (TS) 350 525

3:00 Captain on board and left ballroom for dinner at 6:00 P.M.

5. - JCOS including JCOS 1805 270

**Commissioned officers**

so [it] is supposed to be the case and this is the f. 210

## 6. "Havildar" - i of vidkastmbs

7.2. Seppoy/UK including <sup>100</sup> suggesting (a) 150

Ernestwhile 'NCE' (1911-1988) was a prominent member of the *Montreal Amateur Drama League* and a member of the *Montreal Amateur Drama League*.

522. High Anticipated Uncertainty Climate Allowance will be admissible in addition to the compensatory field area allowance and other concessions in kind.

The other conditions governing the grant of this altitude  
allowance are given in this ministry's letter  
Circular 11/75 (Pay/Service) dated 28.2.76 as amended with  
all consequential notifications as on 1.1.76.

6.1 Siachen Allowance → Personnel serving in Siachen Glacier  
areas will be eligible to the grant of Siachen Allowance at the  
A rate following, enhanced rate of 10% for areas like Ladakh and  
Kashmir. (6) The personnel serving in the areas of  
Siachen and Siachen like Ladakh and Kashmir will receive

6.2.1. "Sachsen-Anhalt" will be admissible in addition to Compensatory Field Area Allowances but not with High Altitude/ Uncorrigible Climate Allowances. Other conditions governing grant of Sachsen Allowance as contained in this Ministry's letter No. 1/1(2)/91/P(S/Pay/Services) dated 01 May 91 will continue to be applicable. The same will be applicable to the areas of the former GDR which are to be given up by the year end 1993 to the Federal Republic of Germany.

6.2.2. Consequential Effects. Officers/JCOs/DSs who have been allowed to retain family accommodation at the last duty station on the date of issue orders and who on issue of these orders will cease to be entitled to retain such accommodation may continue to retain the accommodation till such time as marries accommodation at the present duty station is made available. Alternatively the families may be allowed to move to a selected place of residence/ home at Government expense, if they so choose, in accordance with existing instructions.

6.2.3. Persons not covered by these concessions will be entitled to

6.2.4. Personnel of Formations/Units, who will not be eligible to the grant of Field Service Concessions, consequent upon the Formation/unit being outside the newly defined concessional areas will be governed by normal conditions applicable in peace areas for all purposes.

.....400.1.51

#### 8. Concessions on Attachment:-

(a) Individuals/Attachments from Formations/Units not covered by these orders but who are attached for operational purposes to Formations or Units drawing the Field Service Concessions will, if the attachment is for less than two weeks, be entitled to the concessions at present admissible under Para 6 of Annexure A to this Ministry's letter No 1/02584/AG/PS. 3(a)/91-S/D(Pay/Services), dated 25.1.91 as amended, upto 30.6.93.

(b) If the attachment is for two weeks or more, the allowance i.e. Compensatory Field Area Allowance/Compensatory Modified Field Area Allowance under these orders as also the concessions will be admissible as per orders referred to in Para 8(a) above.

.....400.2.1.4.1.51  
.....400.2.2.1.4.1.51  
.....400.2.3.1.4.1.51

9.1. Date of Effect. Those orders will come into force with effect from 1st April 1993.

9.2. Consequent upon the coming into force of the revised orders, the following monetary allowance will stand withdrawn from 1.4.1993 except in cases referred to in Para 11.2 below:-

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### S21: An Command

18. 16. 1. 1. (1). - Cachee, and North Nagaon districts of Assam including Silchar.

(ii) All areas of Arunachal, Nagaland and Assam North of River Brahmaputra less Tengnaf, Misamiri and Field quiet settlement by Naga tribes. It is - existing 1950 involved in the joint survey of the proposed east-west road system for the 12 miles of Mizoram under a joint committee of SOI and IRI.

(c) Sikkim and West Bengal. Geographical area of line  
joining Luks LV 9112 - Brong LV 9250 - Shetwan LV 9453  
district outlines LV 90112 - and Daridim, LV 9109 - new Mal Passimara - DB  
from 7006 Wang Shan area outlines LV 9773 up to the high altitude  
line/field area line/intersections LV 90112 and 9109 inclusive.

and the California Current east across the 2000-8 shelf (d), beginning at the 1000-2000 to 1500-1800 m of depth.

31. At the end of the North Sea (Kings-Scandinavia-Uttar-Kashmir-Gujarat) Prayag,

will be the 2nd 2d 1st. 100000 minutes = hours. (C)

Consequently, the *in vitro* data reported in this study are in agreement with those of *in vivo* data.

line (the Valley River) a crest line joining pattern, Chinni, Rupnara, Drugnala, Ranje, Shandibuniyer, Patna Chowk, Khanabal, Anantnag, Khundry and Khru upto the existing high altitude line all inclusive.

(B) Jammu region. Area West of line joining - BP-19.

Brahmo-di-Sari, Jindra, Dhaneel, Ketsra, Sanjhi Chatt, Bhattova, Ogatni, TOROGRAMBAN and Banjhal upto the existing Saini zilla and also all inclusive.

• (00021200\WAV) \000\100\100

125 *SCIENTIFIC*

6-2. REPORT OF STATE SELECTIVE COMMITTEE ON HOMELAND SECURITY

Appendix A to Ccvt of India,  
Ministry of Def letter No 37269/  
A3/PSU/3(a)/20/D(Fay/Services)  
dated 15 Jan 94, page 1  
(Refers to Para 2.3)

Changlang District, Sikkim, has issued a circular to all the Panchayats in the District, asking them to take necessary steps to prevent the spread of the disease. The circular, dated 20th April, 1951, has been issued by the District Health Officer, Dr. K. N. Bhattacharya, and is as follows:-

(2) Pickin, all areas North and NE of line joining Shalut

(1880-81) 1400-4750m. Sikkim. All areas north and NE of line joining

THE 2014 EDITION OF THE BIBLE IN HEBREW (2014)

Himachal Pradesh - all areas East of line joining Umasila  
NV 3951 Udaipur NV 22663 - Manali - 65-2300-742 Parbati  
1953 post TA 1459-Furand 13-2335-Barkasla-Patti TA 6801 all  
inclusive. 36000 millions

to the 3rd Army Central Command, 20 March 1944 (11) b. At 0800 19 March, 1944, the following route is

Uttar Pradesh - All area North and NE of line joining Barasun Pass Gangani TG 1362-Sovind Chat TC 9937-Tapovan TH 1022-Munsiyari TG 8982-Relagad TO 2466 all inclusive.

July 10 Northern Command. Learned re A. has misfiled (a) F21C VJ Invasion - C182 VJ 200711 - File VJ 200711. (b) B - (cont'd) 1. Ladakh Sector and Areas North and East of line joining 200711. 001118Z JUN 3036 - Karakoram NE 6672 along this Great St. Lhasa River valley and all inclusive to Lhasa and

(b). Valley Sector. All areas West of line joining Point 1556 in NR 5470-Culmarg MT 3105-Neushard NY 3105-Ringapat, phys. MT 2133 & Nanawar 15N 2043-Ludigyal MT 2339-Point in NG 1556, N 0.04564-North of line joining point 3423-Bmakut MT 5453-Innari MT 2239 & Sojila-all-inclusive, all-inclusive

Officer - patient sent to RESTRICTED hospital armed (2)

State Library, Boston, Mass., 1763-1764.

3(a)/90/D(Pay/Services) dt 13 Jan  
94. (Refers to para 5-1)

S. T. TAYLOR

LIST OF HIGH ALTITUDE 'UNCONGENIAL CLIMATE' AREA

~~LIST OF HIGH RISK  
SITES TO ISSUE OF A LICENSE~~

(a) ~~objection~~ with ~~objection~~ ~~objection~~ Area along the following line and beyond (as far as possible)

Capo Fire Line nullah crossing NN 2180 SOUTH along nullah to N.W. Junc NN 1969 SOUTH along nullah to KICHINAI BAR NN 2048-SOUTH EAST along nullah to SOWNARS NN 3443 ZOJILA NN 5141 SOUTH EAST along KASHMIR/LEMMY boundary passing through heights 17573 (IE: 73) 19590 (IE: 72) 19830 (NN 91) 17872 (NN 80) FARIDABAD (KNo. 10) SOUTH-EAST along boundary to point 21573 (NT 2466) again along boundary to (GRANT XX 2758 EAST AND NORTH-EAST) along boundary to GR NT 4269 SOUTH-EAST along boundary to HAGSHULA (NT 5662) SOUTH. At 17573 (IE: 73) boundary to UNAHLA (NT 6856) SOUTH and EAST. At 19590 (IE: 72) boundary to JUGLA JCT (NT 9320) KAZALIAN GUREZ - NT 9320 in JUGLA, KING RAIN KH. RING BALAKROOCH, TITHNAL AND - NT 9320 in JUGLA, KING RAIN KH. RING BALAKROOCH, TITHNAL AND

2. INTERVIEW: Problem - 1) Write along the following line and beyond it -

10.000 beyond 10.000 feet to the junction above H. 0111. (9)  
10.41.000 along road past 'nullah' to point H2380 (HZ 0891)  
10.41.000 along 'nullah' to junction with CHINAB at (HZ  
0663) SOUTH EAST along R CHINAB TO KHOKEAR (HZ 43)

*Zt 41*

TO RUMA (NG 42) and straight line to MAMI KARAI (NG 6486) along RUMA RIVER to PIR RUMA RIVER pass (TH 1560) then in straight line to LUMA RIVER (T. 2636) - SOUTH EAST TO CHILOU (919900) along river to CHILOU (9408859) in straight line to RUMA Pass (GR 944875).

3. UPPER PRO DESH - Area along the following line and beyond :-

BARSAY Pass (944875) point 20370 (949859) HARSIL (973852) KEDARNATH (NG 5555) BADRAGHOLI (NG 9053) PANDUKASHIAR (TH 0739) (excluding town limits) to JUNGUAR (TH 3539) YALAMBA (TH 5028) KILAM (TH 7423) SELA (10 2593) CHILYALUKH (TH 4994) and areas above 9000 ft in the designated field / area in Appendix 'A'.

4. NEERA - Area along the following line and beyond :-  
Point 14500 (NG 4881) to SAMKE DODING (NG 2883) - MATAU (NG 6777) SARKI (NG 1379) - LAPUNG (NG 2289) KIRANWA (NG 2903) NYAPIN (NG 8525) to 8th mile - stone (On ZIRO - NYAPIN road) 9th mile stone (On DIPORIJO-LIMEKIING Road) HOYCHI (NG 9379) 2nd mile stone north of YARE (NG 9575) DOSING (NG 3592) DIPURCHI (NG 6208) AJHINKOI IN (NG 8811) KROHLI (NG 2407) GURONGON (NG 4592) LABON (NG 17579) MAYULLIANG (NG 0199) CHODAH (NG 9943) - KUDHU (NG 0125) Point 6490 (NG 1403) - VIJAYNAGAR (NG 4566).

5. LYKIE - North and North East of the line running from point 11789 (TH 96) - point 10140 (LT 17) point 10405 (LT 38) point 9610 (LT 18) - Nala Junction - (LT 5373), PADAMOTEN (LT 6751) point (LT 61).

RECORDED

*Attended  
Affe*  
Add. Control Govt  
Standing Counsel

No. 20014/4/86-E.IV  
 Govt of India,  
 Ministry of Finance  
 Deptt of Expenditure

2542 69  
 New Delhi the 23rd Sept'86

OFFICER MEMORANDUM

Subjet : Grant of Special Comp (Remote Locality) Allowance of Central Govt employees posted in Arunachal Pradesh.

The undersigned is directed to say that consequent upon decisions taken by the Government of the recommendations of the Fourth Pay Commission in regard to grant of Special Comp (Remote Locality) Allowance to Central Govt Employees posted in Arunachal Pradesh vide Resolution No. 14(I)/IC/86-dated the 13 Sep 86. Sanction of the president is hereby conveyed, in supersession of of all the existing orders on the Subject to the grant of special Comp (Remote Locality) allowance to Central Govt Employees posted in Arunachal Pradesh at the following revised rates :-

Srl No	Area	Rates of Special Comp Allowance per month (Rs)				
		Basic Pay below Rs. 950/-	Basic pay of Rs. 950/- above but below 1500/-	Basic pay of Rs. 1500/- above but 1500/-	Basic pay of Rs. 3000/- and above but below Rs. 2000/-	Basic pay of Rs. 3000/-
1.	Difficult area of Arunachal Pradesh	150/-	250/-	350/-	500/-	660/-
2.	Through out Arunachal Pradesh except difficult areas.	125/-	200/-	275/-	400/-	525/-

2. These areas take effect from 1.10.86 for the period from 1.1.86 to 20.9.86, the above allowances will be drawn at the existing rates on the material pay in the pre-revised scale.

3. Pay means pay in the revised ~~scales~~ of pay introduced under the CCS (RP) Rules 1986. In the case of those who retained the existing scale of pay. It will include besides pay in the pre-revised scale of pay appropriate dearness allowance, additional dearness allowance dearness pay ad-hoc DA and interim relief thereon at the rate in force on 31.12.85. Where the application of revised rates is a loss to an employee, who has been continuously drawing the allowance from a date prior to 1.10.86. The amount drawn by him immediately prior to that date will be protected by treating the difference between the allowance so drawn and that admissible at the revision rates as personal to him. The protection will ~~and~~ continue till the employee remains posted in the said region and becomes eligible to higher amount either on promotion or otherwise.

26/43

7. Note : Pay means pay as pay as defined under FR. 9(21)(a)(i).

4. The Central Govt employees in respect of Special Compensatory allowance & under there order will not be entitled to composite Hill compensatory allowance in addition, However where the Hill Compensatory Allowance of any other compensatory allowance admissible is more beneficial the same may be allowed in lieu of the Speical Compensatory allowance.

5. The Special Compensatoru allowance will be ~~as~~ regulated during leave joining & time and suspension in the same manner as City Compensatory allowance under this Ministry's Office Memorandum No. 2.((87)-E-II (B)/64 dated the 27 th November 1965 as amended from time to time.

6. These arrears will apply to civilians employees of the Central Govt belonging to Group B, C and D only. These orders will also apply to the B,C and D ~~civilians employees paid from the Defence Service Estimates~~. In regard to Armed Forces personnel and Railway Employees the sparate orders will be issued by the Ministry of Defence and Deptt of Railways respectively.

7. In their application to the staff of India Audit and Account Deptt, these orders issue in consultation with Controller & Auditor General of India.

8. Hindi version of the order is attached.

Sd/-x-x-x-x-x-x  
( R Verma )

Joint Secy to the Govt of India

E T C

Sd/-x-x-x-x  
( PT Peethamner )  
Lt  
For Garrison Engineer.

Attended  
Ayer  
Addl. Central Govt  
Standing Commis.

2744

NEW DELHI, the 14th  
DECEMBER 1983CONTENTS

Subject :- Review of allowances to Civilian Employees of the  
North Eastern Region and their  
allowances and facilities

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Arunachal, Nagaland, Manipur, Meghalaya, Sikkim and Tripura and the Union Territories of Jammu and Kashmir and Lakshadweep has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving the this region & to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to act as follows:-

(i) Length of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 day per year will be excluding counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. Extraordinary performance of duties for the prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of:-

The period of deputation of the Central Government employees to the State/Union Territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Length of Central deputation/Training abroad  
and allowances in confidential regard.

- (a) Promotion in cadre posts;
- (b) deputation to central tenure posts; and
- (c) course of training abroad.

The general requirement of at least three years service in a cadre post between 2 central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

2245  
The pay shall be due in the case of all employees who have completed 12 months of service in the North-Eastern region to

Section 14. (xv) Special Allowance :

Subject to certain conditions, all civilian employees who have completed 12 months of service shall be granted a special (duty) allowance of 15% of 25% of basic pay subject to a minimum of Rs. 40/- per month on posting the duty station in the North-Eastern region. 15% of those employees who are except from payment of duty pay will, however, not be eligible for this special (duty) allowance. Special (duty) allowance will be in addition to duty pay and/or remuneration (duty) allowance already being paid subject to the condition that the total of such special (duty) allowance plus special pay/remuneration (duty) allowance will not exceed Rs. 400/- p.m. Special allowance like official expenses, etc. will be claimed separately.

(xvi) Special Remuneration Allowance :

1. General Remuneration Allowance

The rate of the allowance will be 5% of basic pay subject to a maximum of Rs. 50/- p.m. admissible to all employees without any pay limit. The above allowance will be admissible with effect from 1-7-1962 in the case of Assam.

-----.

2. Housing

The rate of allowance will be as follows for the whole of Assam :-

Pay upto Rs. 200/-	Rs. 40/- p.m.
Pay above Rs. 200/-	15% of basic pay subject to a maximum of Rs. 150/- p.m.

3. Laundry

The rates of the allowance will be as follows :-

(a) Garrison Paying - 25% of pay subject to minimum of Rs. 50/- and maximum of Rs. 150/- p.m.

(b) Non-Garrison

Pay upto Rs. 200/-	Rs. 40/- p.m.
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Pay above Rs. 200/-	15% of basic pay subject to a maximum of Rs. 150/- p.m.
---------------------	---

The rates will be as follows :- The existing rate of Special Remuneration Allowance in Arunachal Pradesh, Nagaland and Assam will be the existing rate of disturbance allowance admissible for Special Areas of Assam.

Sd/- XXX XX XX XX  
Under Secretary to the Govt. of India

Refuge

Attested  
A. S. Rayudu

De Subbaram  
(D. V. S. Rayudu)  
AE B/R  
AGE (T)  
For Garrison Engineers